FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BALAJI FIBER REINFORCE PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Balaji Fiber Reinforce Private Limited
2.	Date of incorporation of corporate debtor	30th March 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25206GJ2007PTC050407
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No.293, Sakarda Badrva Road, Near S.D.Finechem, Village Poicha, Taluka: Savli, Vadodara-391780 (Gujarat)
6.	Insolvency commencement date in respect of corporate debtor	11th May 2022
7.	Estimated date of closure of insolvency resolution process	7th November 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jignesh Ajit Ganatra IBBI/IPA-001/IP-P01506/2018-19/12393
9.	Address and e-mail of the interim resolution professional, as registered with the Board	701, Sai Heritage CHS, Opposite Ebenezer Society, Ashok Nagar, Nahur Road, Mulund West, Mumbai -400080 Email: ganatraj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional.	701, Sai Heritage CHS, Opposite Ebenezer Society, Ashok Nagar, Nahur Road, Mulund West, Mumbai -400080 Email: balajicirp@gmail.com
11.	Last date for submission of claims	25th May 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL (As per information available)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Balaji Fiber Reinforce Private Limited** on 11th May 2022.

The creditors of **Balaji Fiber Reinforce Private Limited**, are hereby called upon to submit their claims with proof on or before 25th May 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Jignesh Ajit Ganatra,
Interim Resolution Professional
IBBI/IPA-001/IP-P01506/2018-19/12393
Date and Place :13th May 2022, Baroda

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that **the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.**

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.**

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
10374779	Mr. Nitin Gordhanbhai Domadiya, Mrs. Jasmitaben Nitinbhai Domadiya	Rs. 1,830,398/- as on 12-Aug-21	12/05/2022 Physical

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- All the rights, piece & parcel of Immovable property bearing Plot no 103/N, admeasuring 49.98 Sq. Mtrs., i.e. 537.98 Sq. Ft, Known as "Gokuldham" bearing Revenue Survey No. 1128/2 admeasuring 54329.00 Sq. Mtrs., layout plan Chief Executive officer Jamnagar Area Development Authority (Jada) their no : JVVS/Tek/142/18/6/2028 Order on Dt. 21.01.2006 and after that entire post of secretary, Executive committee deputy District Development office (Revenue), District Panchayat, Jamnagar dated 28.03.2007 Order no Rev/1/BKH/Reg.No117/2007 has been nonagricultural for residential purposes use, Jamnagar Area Development Authority their no JVVS/Tek/V.P./S-2121/A-1114/4863 Dt. 20.10.2011 as order Emigration as per plan Plot no 103 Adm 866.81 Sq. Mt. that emigrated Plot 103 Jamnagar Area Development Authority their no JVVS/Tek/V.P./A-1114/S-2121/A-1114/4864 Dt. 20.10.2011 constructed total 16 Plotting plan sanction and Sub plot 103/A to 103/P plan sanction. Situate and Located Ranjitsgar Road, **Sub District & District: Jamnagar City of Gujarat. Bounded as follows:- North by:-** Sub Plot no 103/M, **South by :** Sub Plot no 103/O, **East by:** Plot No 161 & 162, **West by:** 7.50 Miters wide road

DATE :- 14-05-2022, Sd/- Authorised Officer
PLACE :- JAMNAGAR For TATA CAPITAL HOUSING FINANCE LIMITED

AU SMALL FINANCE BANK LIMITED (A Scheduled Commercial Bank)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:-

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(Loan A/C No.) L9001060117418257, Udeshi Manojbhai Giradharbhai (Borrower), Aashaben M Udeshi (Co-Borrower), Harsh Manojbhai Udeshi (Co-Borrower)	9-Dec-21 ₹ 19,56,101/- Rs. Nineteen Lac Fifty-Six Thousand One Hundred One only as on 9-Dec-21	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At Municipal Corporation Vishnu Glass Gallery Nr Patel Deli Moti Bazar At Gondal Rajkot, Gujarat. **Admeasuring 294 Sqyds**	9-May-22
(Loan A/C No.) L9001061121521531, Udeshi Manojbhai Giradharbhai (Borrower), Aashaben M Udeshi (Co-Borrower), Harsh Manojbhai Udeshi (Co-Borrower)	9-Dec-21 ₹ 3,63,738/- Rs. Three Lac Sixty-Three Thousand Seven Hundred Thirty-Eight only as on 9-Dec-21	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At Municipal Corporation Nr Patel Deli Moti Bazar Vishnu Glass Gallery At Gondal, Rajkot, Gujarat. **Admeasuring 294 Sqyds**	9-May-22
(Loan A/C No.) L9001060717029312, Yogi Industries (Borrower), Parmar Haresh Bhai Jayanti Bhai (Co-Borrower), Parmar Kamleshbhai Jayntibhai (Co-Borrower), Parmar Hiral Ben Haresh Bhai (Co-Borrower), Parmar Manisha Ben Kamlesh Bhai (Co-Borrower)	17-Jan-22 ₹ 38,78,280/- Rs. Thirty-Eight Lac Seventy-Eight Thousand Two Hundred Eighty only as on 13-Jan-22	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At Freehold - Within Municipal Limit R S No 232 Khodiyar Nagar 63 64 112 Nr. Water Tank Savar kundla Amreli, Gujarat. **Admeasuring 124 Sqyds (Property 2)** Property Situated At R S No 232 Khodiya Nagar 173 Paiki Nr. Water Tank Savar Kundla Amreli, Gujarat. **Admeasuring 111 Sqyds (Property 3)** Property Situated At R S No 232 Khodiyar Nagar 63 North Side Nr. Water Tank Savarkundla Amreli, Gujarat. **Admeasuring 333 Sqyds**	11-May-22
(Loan A/C No.) L9001061121190970, Yogi Industries (Borrower), Parmar Jayantibhai Madhavjibhai(Co-Borrower), Parmar Lalita Ben Jaynti Bhai (Co-Borrower), Parmar Manisha Ben Kamlesh Bhai (Co-Borrower), Parmar Hiral Ben Haresh Bhai (Co-Borrower)	17-Jan-22 ₹ 5,17,397/- Rs. Five Lac Seventeen Thousand Three Hundred Ninety-Seven only as on 13-Jan-22	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At **(Property 1)** Freehold - Municipal Limit Metro And Urban R S No 232 Khodiya Nagar 173 Paiki Nr.Water Tank Savar Kundla Savar Kundla Amreli, Gujarat. **Admeasuring 124 Sqyds (Property 2)** Property Situated At R S No 232 Khodiyar Nagar 63 64 112 Nr Water Tank Savar Kundla Amreli, Gujarat. **Admeasuring 111 Sqyds (Property 3)** Property Situated At R S No 232 Khodiyar Nagar 63 North Side Nr.Water Tank Savarkundla Amreli, Gujarat. **Admeasuring 333 Sqyds**	11-May-22
(Loan A/C No.) L9001061124382230, Yogi Industries (Borrower), Parmar Haresh Bhai Jayanti Bhai (Co-Borrower), Parmar Kamleshbhai Jayntibhai (Co-Borrower), Parmar Hiral Ben Haresh Bhai (Co-Borrower), Parmar Manisha Ben Kamlesh Bhai (Co-Borrower)	17-Jan-22 ₹ 3,23,276/- Rs. Three Lac Twenty-Three Thousand Two Hundred Seventy-Six only 13-Jan-22	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At **(Property 1)** Amreli Gujarat 364515- **Admeasuring 333 Sqyds (Property 2)** Property Situated At Amreli Gujarat 364515- **Admeasuring 124 Sqyds (Property 3)** Property Situated At Amreli Gujarat 364515- **Admeasuring 111 Sqyds**	11-May-22

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said [Act 2002] read with Rule 8 of the said rule on the date mentioned in the above table.

"The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** for the amount and interest thereon mentioned in the above table.

Date : 13/05/2022
Place : Ahmedabad

sd/-
Authorised Officer AU Small Finance Bank Limited

Is your opinion yours?

Your opinion should belong to you.
A voice that is your own.
Undeterred. Uncompromised. And brave.
A conscience that isn't at peace,
until the truth is uncovered.
A mind that isn't fuelled by
someone else's thoughts.
Where actions are based on informed opinions
and not ignorant assumptions.

Because it's not about going where everyone goes.
Or being part of a trend because it is one.
Or taking sides because you don't know enough.

It's about freedom.
The freedom to have an opinion that's yours.

At Indian Express, we stand by this freedom.
We celebrate it by being unbiased and independent.
And by having a voice that isn't afraid to speak its mind.

#InformYourOpinion

The Indian Express.
For the Indian Intelligent.

indianexpress.com

The Indian EXPRESS
JOURNALISM OF COURAGE